

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

27.

**C.P. (IB)/1129(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Mrs. Aashima Khushalani

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Atishay Jain a/w Ms. Tanushree Sogani i/b Adv. Kunal Kanungo, Ld. Counsel for the Financial Creditor present. Mr. Suraj Chaudhary i/b Adv. Aakash Shah, Ld. Counsel for the RP present. None present for the Personal Guarantor.
2. Registry is directed to issue Court Notice to the Personal Guarantor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor/RP is also permitted to issue personal notice to the Personal Guarantor and file proof of service before the next date of hearing. The Personal Guarantor is directed to file reply within one week of receipt of Notice and serve copy on the other side in advance before the next hearing.
3. List this matter for further consideration on **15.05.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)